तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जून, 1970 के प्रथम सप्ताह में यमुना में ओखला के निकट लाखों मछलियां मृत पाई गईं जिससे इस तथ्य की पुष्टि होती है कि जनता को पुनः गंदा पानी सप्लाई किया गया ;

(ख) यदि हां, तो इसके लिए जिम्मेदार कौन हैं और उनके विरुद्ध क्या कार्यवाही की गई है ; और

(ग) सरकार ने इस बात को सुनिश्चित करने के लिये क्या कार्यवाही की है कि भविष्य में ऐसी घटनाओं की पुनरावृत्ति न हो जिससे जनता के स्वास्थ्य को खतरा उत्पन्न होता है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री (श्री के० के० शाह) : (क) दिल्ली जल-पूर्ति एवं मल-निष्कासन उपक्रम ने सूचित किया है कि जून, 1970 के प्रथम सप्ताह में ओखला के समीप ऐसी कोई घटना नहीं हुई ।

(ख) यह प्रश्न नहीं उठता ।

(ग) दिल्ली जल-पूर्ति एवं मल-निष्कासन उपक्रम ओखला हेड-वर्क्स के इण्टेक प्वाइण्ट पर उपलब्ध पानी की किस्म पर नियमित रूप से निगरानी रखता है । समुचित पैरामीटरों के माध्यम, से जिनसे पानी के शोधन एवं उपभोग की उपयुक्तता का पता चलता है, पानी की किस्म की जांच करने के लिए प्रति घण्टे पानी के नमूने लिए जाते हैं । यह भी विचार है कि सितम्बर, 1970 से ओखला से पानी न लिया जाये ।

Income-tax paid by Lessees of a portion of Grand Hotel, Simla

*322. SHRI OM PRAKASH TYAGI :
SHRI VALMIKI CHOUDHARY :

Will the Minister of FINANCE be plesed to state :

(a) whether Government are aware that Messrs. Baljees who are the lessees of a portion of the Grand Hotel, Simla are making huge profits during the summer season ;

(b) if so, the amount of income declared by them annually for Income-tax assessment since they were given the lease of the Hotel and amount of Income-tax paid by them each year ;

(c) the amount of Income-tax recovered from them on account of all their business in Simla during the last 3 Income-tax Assessment years and the amount outstanding against them ; and

(d) the steps taken to recover the outstanding arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The lessee of the Grand Hotel is Shri C. Baljee and the Hotel is run by M/s. Baljee Hotels (Grand Hotel) which is a partnership firm in which Shri C. Baljee is a partner. The lease of the Grand Hotel was given on 15th April, 1965. The details regarding the income declared and Income-tax paid by the firm since 1965 are given below:

Accounting Year ending	Assessment Year	Income declared Rs.	Income-tax paid Rs.
31.3.1966	1966-67	40,318	1,338
31.3.1967	1967-68	38,300	524
31 3 1968	1968-69	58,060	531
31 3.1969	1969-70	15,750 Loss	703
31.3 1970	1970-71	Return not filed so far.	

(c) M/s. Baljees Hotels (Grand Hotel) is a partnership firm. It carries on the only business of running the Grand Hotel in Simla. The taxes paid by the firm during the last three assessment years are as under:

Assessment Year	Income-tax paid
1967-68	Rs. 524 (Provisional Assessment)
1968-69	Rs. 531 (Advance Tax)
1969-70	Rs. 703 (Advance Tax)

No regular assessments have been finalised for the above-mentioned Assessment years.

A sum of Rs. 351/— is outstanding for assessment year 1969-70.

(d) The assessee has not paid a sum of Rs. 351/— by way of advance tax for Assessment Year 1969-70. A show-cause notice u/s 221 (1) has been issued.

Outstanding Amount of Income Tax Against Sheikh Abdullah and his wife

*323. SHRI N. SHIVAPPA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Income-tax arrears are due at present from Sheikh Abdullah and his wife ;

(b) if so, the details of the amounts together with the years they relate to; and

(c) the reasons for the accumulation of these arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The matter is under investigation.

(b) and (c). Do not arise.

Vigilance cells in the Nationalised Banks

*324. SHRI SITARAM KESRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government has any proposal to set up vigilance cells in the Nationalised banks ; and

(b) if so, the functions of the same ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). The Co-ordination Committee of the public sector banks, in its meeting on 13 June, 1970 agreed that vigilance cells should be set up in banks in the public sector. The nationalised banks are taking necessary steps for the purpose. The function of such a cell will be to inquire into complaints of corruption against the empoyees of the bank.

राष्ट्रीयकृत बैंकों के प्रशासकीय कर्मचारियों के पेंशन सम्बन्धी नियम

*325. **श्री यशवन्त सिंह कुशवाह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीकरण से पूर्व राष्ट्रीयकृत बैंकों के प्रशासनिक कर्मचारियों (अधिकारियों तथा कर्मचारियों) की पेन्शन आदि से सम्बन्धित नियम क्या थे;

(ख) क्या सरकार ने बैंकों के राष्ट्रीयकरण के बाद उक्त कर्मचारियों की पेन्शन आदि से सम्बन्धित नियमों को अन्य विभागों के सरकारी कर्मचारियों की पेन्शन आदि सम्बन्धी नियमों के समानान्तर लाने के लिए उक्त पेन्शन आदि संबंधी नियमों में कुछ फेर-बदल करने के प्रस्ताव पर विचार कर लिया है ; और

(ग) यदि हाँ, तो इसके क्या परिणाम हैं ?

वित्त मंत्री (श्री यशवन्त राव चव्हाण) : (क) से (ग). एक विवरण सभा-पटल पर रख दिया गया है। [**संचालय में रखा गया। देखिये** संख्या LT—3900/70]